

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 1106/96.

Dated this Thursday, the 6th day of February, 1997.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

K. V. Kulkarni,
Dy. Suptd. Archl. Engineer (Retd.),
27/28, Laher Chambers, 4th floor,
Gokhale Road, (North),
Shivaji Park, Dadar,
Bombay - 400 028.

Applicant

(By Advocate Shri R.N. Pandya)

VERSUS

1. Union Of India,
through the Secretary,
Ministry for Human Resource
Development, Govt. Of India,
New Delhi - 110 011.
2. The Director General,
Archaeological Survey of India,
Janpath, New Delhi - 110 011.
3. The Superintending Archaeologist,
Archaeological Survey Of India,
Aurangabad Circle,
Bibi-Ka-Makbara,
Aurangabad, Maharashtra.
4. The Superintending Archaeologist,
Archaeological Survey Of India,
Patna Circle, J.C. Road (Antaghat),
Patna - 800 001.
5. The Pay & Accounts Officer,
Archaeological Survey of India,
Janpath,
New Delhi - 110 011.

Respondents


(By Advocate Shri J.P. Deodhar).

: ORAL ORDER :

! PER.: SHRI B. S. HEGDE, MEMBER (J) !

Heard Shri R. N. Pandya for the applicant and
Shri J.P. Deodhar for the respondents. As per the directions
of the Tribunal dated 09.01.1997, Respondent No. 3 and 4
are present today.

2. During the course of hearing, the learned counsel for the respondents submits that the retiral benefits have been paid to the applicant on 28.01.1997, thereby nothing survives in the O.A. However, in the facts and circumstances of the case, if the leave encashment and insurance claim is not paid within a period of three months^{as per rules}, liberty to the applicant to agitate the matter afresh, if he so desires. Accordingly, the O.A. is disposed of with no order as to costs.


(B. S. HEGDE)
MEMBER (J).

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